

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 53/(MAH)/2014

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

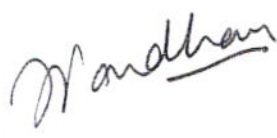
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES: Mr. Gopal Ahuja
V/s.
M/s. Bhalchandra Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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23	Abhijeet B. Desai 1/b Prashant P. Kulkarni As Petitioner	Advocate	
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Nilata Vaidhan 1/b Kanga & Co As Respondent	Advocate	
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ORDER

TCP 53/397-398/NCLT/MB/MAH/2014

For the parties have reported that settlement is likely to happen between them, at their request, list this matter on 2.1.2018, for filing withdrawal memo and consent terms.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)